

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./62/1124/2021

This the **03rd** day of **August**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Sunayana Bhat, aged 39 years, S/o Ghulam Nabi Bhat, R/o Barbar Shah, Srinagar (pin code 190001).

.....Applicant
(Advocate: Mr. Suhail Shahbaz)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner – Secretary to Government, Irrigation and Flood Control Department, Civil Secretariat, Srinagar / Jammu Pin Code - 190009.
2. Chief Engineer, Kashmir, Irrigation and Flood Control Department, Pin Code 190008.
3. Executive Engineer Kashmir, Tube Well Irrigation Division Srinagar, Pin Code 190008.

.....Respondents
(Advocate:- Mr. Amit Gupta, AAG.)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicant submits that the applicant may be regularized in accordance with rules and salary commensurate with the post held by the applicant be given to him. Learned counsel for the applicant further submitted that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation of the applicant by passing a reasoned and speaking order within a stipulated period of time. Learned counsel for the applicant further submits that this O.A. may be treated as representation.

2. Mr. Amit Gupta, AAG, learned counsel for the respondents vehemently argued that he may be permitted to file counter affidavit. On the other hand, learned counsel for the applicant insists that a direction to the respondents would suffice and the O.A. may be disposed of accordingly.

3. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the representation of the applicant by passing a reasoned and speaking order in accordance with rules and law laid down by the Court and with

intimation to the applicant within a period of one month from the date of receipt of a certified copy of this order. While deciding the representation, the respondents shall treat this OA as part of representation.

4. No order as to costs.

5. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Anand...